

15.01 hrs.

## SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL\*

(Amendment of section 5)

**Shri N. R. Laskar** (Karimganj): I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954.

**Shri S. M. Banerjee** (Kanpur): I rise to oppose this.

**Mr. Deputy-Speaker:** On what grounds?

**Shri S. M. Banerjee:** On the following grounds. There is a general feeling in the country that Members of Parliament are privileged classes. They have been given a pass for travel all over India, and they can travel wherever they like. When nearly 27 crores of people in this country are getting only 7½ annas a day, if Members of Parliament try to get much more and try to fly always by paying the difference between the first class fare and the air fare, that will be a bad thing.

So, I oppose this Bill on moral and social grounds, though not on legal grounds.

**Shri N. R. Laskar:** I have clearly stated in the Statement of Objects and Reasons appended to my Bill that Members of Parliament in our country hail from far off places like Kerala and Assam, and it takes them about four days or so if they are to travel by train. If we are to function well and discharge our duties to our constituencies and also to Parliament, we must move quickly and more speedily, and as such I feel that this Bill should be introduced.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend

\*Published in the Gazette of India, Extraordinary, Part II—section 2. dated 14-2-1964.

the Salaries and Allowances of Members of Parliament Act, 1954."

*The motion was adopted.*

**Shri N. R. Laskar:** I introduce the Bill.

15.02 hrs.

## REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL\*

(Amendment of section 8)

**श्री यशपाल सिंह (कैराना) :** मैं प्रस्ताव करता हूँ कि अचल सम्पत्ति का अधिग्रहण तथा अर्जन एक्ट, १९५२ में आगे संशोधन करने वाले बिल को पेश करने की अनुमति दी जाये ।

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952."

*The motion was adopted.*

**श्री यशपाल सिंह :** मैं बिल को पेश करता हूँ ।

## PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT BILL\*

(Amendment of section 3)

**श्री यशपाल सिंह :** मैं प्रस्ताव करता हूँ कि संसद् (अनहंता निवारण) एक्ट, १९५६ में आगे संशोधन करने वाले बिल को पेश करने की अनुमति दी जाये ।